

were previously partners in Managing Agency firm of this Mills ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) Yes, Sir.

(b) Yes, Sir. All aspects of the matter were examined by the Company Law Board before the matter was decided.

(c) Yes, Sir. There are many companies of comparable size of the Rayalaseema Mills Limited, having Managing Directors and also whole-time Directors who are being paid remuneration on the same pattern.

(d) During the 5 years prior to the abolition of the Managing Agency System in this company on the 21st September, 1967, the managing agency firm, namely, the Rayalaseema Agencies, were drawing remuneration on a sliding scale from 8% to 4% depending on the net profits of the company and the actual amounts drawn by them year-wise as indicated below :

1963	Rs. 73,060
1964	Rs. 56,720
*1065	Rs. 1,889
*1966	Nil
Nine month of 1967	Rs. 6,704

(*The Managing Agents were not entitled to draw any minimum remuneration in case there was inadequacy of profits or loss in any particular year.)

As against this, the total managerial remuneration now sanctioned for the Managing Director and the two Whole-time Directors is only Rs. 48,000/- per annum as against Rs. 73,060 and Rs. 56,720 in 1963 and 1964 drawn by them when the company had adequate profits,

(e) Yes, Sir.

Industrial Estates

3080. SHRI GADILINGANA GOWD: Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state :

(a) whether various States have submitted their detailed proposals in respect of the development/establishment of industrial estates during the Fourth Five Year Plan ;

(b) if so, the details thereof ; and

(c) the likely expenditure to be incurred and the expected rate of industrial growth to be achieved ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (c). Export for the States of Madras and West Bengal, draft proposals for the Fourth Five Year Plan have been received from all the State Governments and Union Territories and a statement showing the outlays proposed by them for industrial estates (including schemes for developed areas, etc.) under the Fourth Plan is laid on the Table of the House. [*Placed in Library. See No. LT-2483/68*]. In most cases, the draft proposal do not contain details about the number of estates proposed to be set up, location, etc. However, these proposals are now under consideration.

Import of Silver Oxide Zinc Batteries

3081. SHRI GADILINGANA GOWD: Will the Minister of COMMERCE be pleased to state :

(a) whether it is a fact that a large quantity of silver Oxide zinc batteries is imported from abroad ; and

(b) if so, the quantity imported during the years 1965, 1966 and 1967 and the value thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD SHAFI QUREHI) : (a) and (b). Silver Oxide Zinc Batteries are not separately classified in the Indian Trade Classification or in the import Trade Control Schedule and as such the required information is not available. A statement indicating the quantity and value of Dry Cell Primary batteries and wet cell Primary batteries imported during 1965-66 to 1967-68 is laid on the Table of the House. [*Placed in Library. See No. LT-2484/68*].

All India Handloom Board

3082. SHRI GADILINGANA GOWD: Will the Minister of COMMERCE be pleased to state :

(a) the present constitution and personnel of the All India Handloom Board ;